

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) Hindustan Steel Limited report that the present procedure for purchase of stores both in India and from abroad for the Bhilai Steel Project follows generally the procedure adopted by the Director General, Supplies and Disposals. Certain powers for purchase have been delegated to the various officers of the Project.

Purchases are made on the basis of open tender or limited tender depending on the value and nature of stores and the urgency of the requirements. In case of proprietary articles, orders are placed directly with the Indian importers or indigenous manufacturers as the case may be. The project is on the rolls of the D.G.S. & D. as direct Demanding Officers. The facility of rate contract is availed of to the maximum possible extent. Bhilai Steel Project has no running contract directly with the manufacturers for any of the stores.

For imported items, tenders are invited from Indian importers or agents of foreign manufacturers. In selected cases of imported items, the assistance of the India Stores Department, London, is sought both in regard to locating supplies as also inspection. In regard to purchases from U.S.S.R., proposals are received from the Project, and the contracts are entered into with the respective Soviet organisations by the Head Office of the Company, with the approval of the Committee of Directors.

When the stores are required urgently, local purchase action on limited scale for meeting immediate needs is resorted to so that work does not suffer.

Under Article 98(a) of the Articles of Association of the Company, all proposals involving an expenditure over Rs. 40 lakhs, are to be submitted to Government for approval.

For economical purchase of large quantities of raw materials and other stores common for all the three Projects in the operation stage, it has been

decided recently to establish a Central Purchase Organisation at Calcutta. The nucleus of this Organisation has already been formed.

Regarding inspection, where orders are placed as Direct Demanding Officers, and also in certain special cases, the Inspecting Officers of the Project arrange inspection both at Bhilai and at the suppliers' premises, if required.

(b) Yes, Sir.

(c) Question does not arise.

#### **Assistants' Grade Examination, 1959**

**1900. Shri Ram Krishan Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) the number of candidates who appeared in the Assistants' Grade Examination held by the U.P.S.C. in May, 1959; and

(b) when the result is likely to be declared?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) 15,682.

(b) The result is likely to be declared in October, 1959.

#### **PAPERS LAID ON THE TABLE**

##### **AMENDMENT TO CENTRAL SALES TAX (REGISTRATION AND TURNOVER) RULES**

**The Minister of Finance (Shri Morarji Desai):** I beg to lay on the Table, under sub-section (5) of section 13 of the Central Sales Tax Act, 1956, a copy of Notification No. G.S.R. 936 dated the 15th August, 1959, making certain further amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957. [Placed in Library, See No. LT-1578/59].

##### **NOTIFICATIONS ISSUED UNDER SUPREME COURT JUDGES (CONDITIONS OF SERVICE) ACT**

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of